

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.405
CP/16/ND/2023

IN THE MATTER OF:

| | | |
|---|-----|------------|
| Manoj Kumar & Ors. | ... | Applicant |
| Versus | | |
| Sakriya Technologies Private Limited & Ors. | ... | Respondent |

Order under Section 241(1), Sec. 242(4).

Order delivered on 14.03.2023

Coram:

Mr. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

| | |
|-------------------|---|
| For the Applicant | : Mr. Kumar Anurag Singh, Adv. & Zain A. Khan, Adv. |
| For R-2 & R-3 | : Mr. Siddharth Singh, Adv. & Mr. Arun Khatri, Adv. |

ORDER

The Ld. Counsel for Respondent Nos.2 & 3 sought an opportunity to file reply to the petition. Allowed. Reply be filed within four weeks. In the meantime, the Ld. Counsel for the Petitioner is directed to file affidavit of service of notice upon the remaining Respondents. The Ld. Counsel appearing on behalf of Respondent Nos.2 & 3 is also directed to inform the remaining respondents about the next date of hearing.

List on **18.04.2023**.

Sd/-

DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-

ASHOK KUMAR BHARDWAJ,
MEMBER (JUDICIAL)